

(b) to (d) The DPC meeting held on 28.1.2011 was for filling up of vacancies pertaining to the vacancy year 2008-2009 and 2009-2010 for which the crucial date of eligibility was 1.1.2008 and 1.1.2009 respectively. The officers (including SC/ST officers) who became eligible subsequent to crucial date of 1.1.2009 were not considered.

(e) to (g) It has been informed by CWC that the backlog SC/ST vacancies are filled up in accordance with extant Government of India instructions.

#### **Failure of major and medium irrigation projects**

2003. SHRI B.S. GNANADESIKAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the 80 per cent of planned allocation for irrigation under Ninth, Tenth and Eleventh Five Year Plans for major and medium irrigation projects have not been utilized and this has caused the lack of development in major and medium irrigation projects;

(b) if so, whether Government has analyzed the key factors which has caused such failures; and

(c) if so, the details thereof and the details of action taken by Government for development of major and medium irrigation projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) During Ninth Plan and Tenth Plan over 100% of the approved outlay for Major and Medium Irrigation (MMI) Sector has been reported to be utilized by the States. An expenditure of Rs. 49,070.85 crores has been incurred against approved outlay of Rs. 42,644.11 crores during Ninth Plan. Similarly, during Tenth Plan an expenditure of Rs. 83,365.88 crores has been incurred against approved outlay of Rs. 70,861.78 crores. The approved outlay for Eleventh Plan, for all the sectors including MMI Sector is Rs. 2,29,065.00 crores, against which an expenditure of Rs. 35,849.97 crores is likely to be incurred for MMI Sector during first four years of Eleventh Plan. Further, water being a State subject, planning, execution, implementation and maintenance of Water Resources projects are undertaken by the respective State Governments from their own resources and as per their own requirements and priority of works. Government of India provides technical and financial assistance to State Governments with a view to encouraging sustainable development and efficient management of water resources through various schemes and programmes. Since inception of the Accelerated Irrigation Benefits Programme (AIBP) Scheme in 1996-97, a sum of Rs. 43539.92 crores has so far been released to the States upto December, 2010.

#### **Wastage of rain water from Bhakra Dam**

2004. SHRI BIRENDER SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that during the monsoon of 2010-11, catchment area of Bhakra Dam had incessant and heavy rainfall and due to this Gobind Sagar's water level crossed the danger mark;

(b) if so, how many times during this period the escapes of Bhakra Dam were opened for release of over flowing waters; and

(c) whether this quantum of excess water goes waste or it is channelized in down stream canals?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes, Sir.

(b) During the monsoon of 2010-11, the spillway gates of Bhakra dam were opened for three times to avoid overtopping of the dam.

(c) The quantum of water released from Bhakra dam had gone waste downstream of Ferozepur headworks after meeting with the requirement of Partner States at Ropar and Harike headworks.

#### **Rajasthan's share of Yamuna Water from Okhla**

†2005. SHRI ASHK ALI TAK: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Rajasthan is not getting its prescribed share of water of Yamuna river from Okhla;

(b) the action being taken by Upper Yamuna River Board (UYRB) for providing full share of water to the State; and

(c) the action taken, so far, to under take the control of Head Works and to provide water at the State's border in accordance with the working system of UYRB?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Rajasthan is not getting its prescribe share of water of Yamuna river from Okhla due to alleged unauthorized lifting of water by farmers of Haryana and Uttar Pradesh in the respective territories of these States.

(b) The issue of providing full share of water to Rajasthan, including Haryana's proposal for the construction of Yamuna Churu Canal from Mawi, has been discussed in various meeting of Upper Yamuna River Board (UYRB) for its resolution. Member Secretary, UYRB undertook an inspection of Gurgaon canal upto Rajasthan border in June, 2010, following the complaints from Rajasthan and recommended certain measures for improving the situation.

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†Original notice of the question was received in Hindi.